

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF LUMIFORD PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	LUMIFORD PRIVATE LIMITED
2.	Date of Incorporation Of Corporate Debtor	22/03/2017
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	RoC-Hyderabad
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	U32309TG2017PTC146294
5.	Address of the Registered Officeand Principal Office (if any) of Corporate Debtor	H.NO. 8-2-594/A, Road No.10 Banjara Hills Hyderabad Hyderabad TG 500034
6.	Insolvency commencement date in respect of Corporate Debtor	Date of Order 05-01-2023 (Order made available on 06-01-2023)
7.	Estimated date of closure of insolvency resolution process	05-07-2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Pesaladinne Madhusudan Reddy IBBI/IPA-002/IP-N00926/2019-2020/12982
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Tirumala Classic Apts, St No 3, West Maredpally, Secunderabad, Hyderabad-500026 pmreddy2000@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	1-10-17, 301 Chapas Prashanthi Niketan, St.No.4, Ashok Nagar Hyderabad – 500 020 Email : ip.lumiford@gmail.com
11.	Last date for submission of claims	20-01-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available:	Web link: https://ibbi.gov.in/home/downloads Physical Address:as givel in column no 10 above. NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **LUMIFORD PRIVATE LIMITED on 05-01-2023 [Order made available on 06-01-2023].**

The creditors of **LUMIFORD PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **20-01-2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class,as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date :07-01-2023
Place :Hyderabad

Sd/-Pesaladinne Madhusudan Reddy
Interim Resolution Professional
IBBI/IPA-002/IP-N00926/2019-2020/12982

